

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)

CORAM: SHRI. SATYA RANJAN PRASAD, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.07.2024 After Court -II Hearing**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA(IBC)/293/2021, IA(IBC)509/2021, IA No. 790/2020 in IA No. 32/2019, IA No. 913/2020 in IA No. 537/2018, IA No. 537/2018, IA No. 10/2019, IA (IBC)/20/2021 in IA No. 10/2019, IA(IBC)/12/2021, IA No. 1071/2020 in CP (IB) No. 248/7/HDB/2017
NAME OF THE COMPANY	Golden Jubilee Hotels Private Limited
NAME OF THE PETITIONER(S)	Bank of Baroda
NAME OF THE RESPONDENT(S)	Golden Jubilee Hotels Private Limited
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/293/2021 & IA (IBC)/509/2021

Present: Ld. Senior Counsel Dr. Abhishek Singhvi along with Mr. Gyanendra Kumar for SRA present.

Ld. Counsel Mr. Y. Suryanarayana for the Resolution Professional.

Mr. Subodh Kumar Agrawal, Resolution Professional in person.

Ld. Advocate General Mr. Sudarshan Reddy for the State of Telangana.

Ld. Counsel Mr. Pankaj Vivek for the CoC (Bank of Baroda).

Ld. CS Mr. Manoj Kumar Koyalkar for Telangana State Tourism Development Corporation Limited/R3 in IA (IBC)/509/2021.

Ld. Counsel Ms. Kajal Kumari for the R4 in IA(IBC)293/2021.

Ld. Advocate General for the State of Telangana, Mr. Sudarshan Reddy submits that the decision by the committee concerned on the issue relating to the consent of Government of Telangana pertaining to the present dispute is not yet taken due to certain Administrative reasons and prayed for 2 months' time to report on the decision.

Contd....

(2)

Ld. Counsel Mr. Gyanendra Kumar representing for SRA submits that the matter before the Hon'ble NCLAT has been adjourned from 18.07.2024. However, the next date of hearing is yet to be notified. Ld. Counsel also prayed for an adjournment.

Having regard to the submissions as made, we adjourn the matter to 20.09.2024. Ld. Counsel Mr. Y. Suryanarayana has been filed a memo that only 2 applications (IA (IBC)/293/2021 & IA (IBC)/509/2021) are part-heard and the same is taken on record.

Call on 20.09.2024.

IA No. 790/2020 in IA No. 32/2019, IA No. 913/2020 in IA No. 537/2018, IA No. 537/2018, IA No. 10/2019, IA (IBC)/20/2021 in IA No. 10/2019, IA(IBC)/12/2021, IA No. 1071/2020

All these applications are to be placed before the regular bench on **20.08.2024**.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)